

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4679
ANSWERED ON:22.12.2014
REST NORMS FOR PILOTS
Sundaram Shri P.R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether only fully rested pilots are allowed to fly an aircraft and if so, the details thereof;
- (b) whether any violation of the rest norms for pilots has come to the notice of the Government; and
- (c) if so, the details thereof along with the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr. Mahesh Sharma)

(a) Civil Aviation Requirements (CAR) Section 7 Series J part III specify the requirements for Flight and Duty Time Limitations and Rest Requirements of flight crew engaged in scheduled/non-scheduled air transport operations and general aviation aeroplanes operations.

Civil Aviation Requirements (CAR) Section 7 Series J part II specify the requirements for Flight and Duty Time Limitations for Helicopter Pilots.

- (b) No such violation has come to the notice of DGCA.
- (c) Does not arise in view of (b) above.